

(1991) 11 DEL CK 0032

In the Delhi High Court

Case No : Criminal Miscellaneous (Main) Appeal No. 2057 of 1991

Metro Guest House

APPELLANT

Vs

The State

RESPONDENT

Date of Decision : 22-11-1991

Acts Referred:

Delhi Police Act, 1978 — Section 28

Citation : (1991) 3 Crimes 838 : (1992) 22 DRJ 126 : (1992) 1 RCR(Criminal) 160

Hon'ble Judges : R.L. Gupta, J

Bench : Single Bench

Judgement

(1) It is not possible to say that simply because of pendency of appeal against the order of dismissal of the application for grant of license such an application would be deemed to revive. Assuming even if it were so, admittedly the appeal has been dismissed when the petition has come up for final disposal. Therefore on the date the application for grant of license is finally dismissed. The authorities cited by the learned counsel have no bearing on the facts of the petition. The petitioner cannot seek quashing of its prosecution when it has no license to run the guest House.